

COURT-I

**In the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 88 of 2016 &
IA Nos. 207, 208 of 2016**

Dated: 29th April, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

Gail Gas Ltd.

.... Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Ajit Pudussery

Counsel for the Respondent(s) : Mr. Prashant Bezboruah
Mr. Sumit Kishore for PNGRB

ORDER

Admit. Issue notice. Mr. Prashant Bezboruah takes notice on behalf of Respondent No.1. Notice be issued to the other Respondents, returnable on 15.07.2016. Dasti, in addition, is permitted.

List the matter on **15.07.2016**. Learned counsel for the Respondents may file reply on or before 27.05.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 13.06.2016 after serving copy on the other side.

Without prejudice to the contentions of the Respondents, interim protection granted by the Delhi High Court by orders dated 30.11.2015 and 29.02.2016 shall continue to operate till the final disposal of this appeal. We have noted that the said orders have not been challenged by the Respondents. Needless to say that interim relief granted by the Delhi High Court and continued by this Tribunal shall abide by the final order that will be passed in this appeal.

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai)
Chairperson

Ts/vg